

NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH

CORAM:

(IB)-77(ND)/2015

PRESENT: MR. L.N. GUPTA
HON'BLE MEMBER(T)

MS. INA MALHOTRA
HON'BLE MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 10.01.2020

NAME OF THE COMPANY: Mr. Farooq Ahmad Shala V/s. M/s. Peacock Tours Pvt. Ltd. & Ors.

SECTION: 397/398

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
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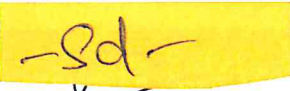
Present:	Mr. Adab Singh Kapoor and Mr. Raghav Mittal, Advocates for the Petitioner Mr. Shailesh Suman, Advocate for the Respondent
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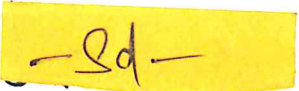
ORDER

Ld. Counsel for the Petitioner has taken objection to filing certain documents at this stage by the Respondent. No liberty has been granted by this Court to file the same. Ld. Counsel for the Petitioner submits that he will not be relying upon these documents.

Ld. Counsel for the Petitioner is aggrieved by the date fixed for final arguments and presses for listing the matter on 20th January 2020. Accordingly, list this matter on 20th January 2020.

The date of 23rd April is hereby recalled.


(L.N. Gupta)
Member (T)


(Ina Malhotra)
Member (J)